

SECURITIES AND EXCHANGE BOARD OF INDIA
EASTERN REGIONAL OFFICE (KOLKATA)

Completion of Recovery Certificate no. RC736 of 2015, in respect of Ahilya Commercial Pvt. Ltd. in the matter of Limtex Investments Ltd.

A Recovery Certificate No. RC736 of 2015 dated July 13, 2015, has been drawn up by the Recovery Officer against Ahilya Commercial Pvt. Ltd. (PAN: AACCA2226R) ["Defaulter"] for a sum of **Rs. 8,38,151/- (Rupees Eight Lakhs Thirty-Eight Thousand One Hundred Fifty-One Only)** along with further interest, all costs, charges and expenses incurred in respect of all the proceedings for recovery of the said sum, for non-payment of penalty imposed by the Adjudicating Officer vide Order No. PKB/AO-155/2009 dated December 1, 2009 against Ahilya Commercial Pvt. Ltd. (PAN: AACCA2226R) in the matter of Limtex Investments Ltd.

In view of receipt of the entire amount, which includes further interest and costs due under the aforesaid recovery certificate, recovery in the said matter stands completed in exercise of powers under sub-section (1) of section 28A of the SEBI Act, 1992 read with relevant provisions of the Income-tax Act, 1961.

Date: December 30, 2025
Place: Kolkata



Mitrajeet Dey
RECOVERY OFFICER
मित्रजीत दे / Mitrajeet Dey
वसुली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Dy. General Manager
भारतीय प्रतिभूति और विनियोग बोर्ड
Securities and Exchange Board of India
कोलकाता / Kolkata